

THE SECUNDERABAD AND AURANGABAD CANTON-
MENTS HOUSE RENT CONTROL LAW (REPEAL)

ACT, 1972

No. 23 OF 1972

Rep. by Act. 38 of 1978, S. 2 + Sch. I

[2nd June, 1972]

An Act to provide for the repeal of the Secunderabad and Aurangabad Cantonments House Rent Control Law, 1949.

Be it enacted by Parliament in the Twenty-third Year of the Republic of India as follows:—

1. This Act may be called the Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Act, 1972. Short title.

Andhra Pradesh Act XV of 1960. 46 of 1957.

2. On and from the date on which the Andhra Pradesh Buildings (Lease, Rent and Eviction) Control Act, 1960 is extended by notification under section 3 of the Cantonments (Extension of Rent Control Laws) Act, 1957, to the Secunderabad Cantonment, the Secunderabad and Aurangabad Cantonments House Rent Control Law, 1949, as in force in that cantonment shall stand repealed.

Repeal of Secunderabad and Aurangabad Cantonments House Rent Control Law, 1949, as in force in the Secunderabad Cantonment.

Repealed

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*Secunderabad and Aurangabad Cantonments House
Rent Control Law (Repeal)*

[ACT 23 OF 1972]

Repeal
of
Secundera-
bad and
Auranga-
bad
Canton-
ments
House
rent
Control
Law,
1949, as
in force
in the
Auranga-
bad
Canton-
ment.

3. On and from the date on which the Hyderabad Houses (Rent, Evic-
tion and Lease) Control Act, 1954 is extended by notification under
section 3 of the Cantonments (Extension of Rent Control Laws) Act, Act ;
1957, to the Aurangabad Cantonment, the Secunderabad and Aurangabad of 19
Cantonments House Rent Control Law, 1949, as in force in that canton- 46 of
ment shall stand repealed. 1957.

Savings

4. (1) The repeal of the Secunderabad and Aurangabad Cantonments
House Rent Control Law, 1949, by section 2 or section 3, shall not affect—

(a) the previous operation of the said Law or anything duly
done or suffered thereunder; or

(b) any right, privilege, obligation or liability acquired, accrued
or incurred under the said Law; or

(c) any penalty, forfeiture or punishment incurred in respect of
any offence committed against the said Law; or

(d) any investigation, legal proceeding or remedy in respect of
any such right, privilege, obligation, liability, penalty, forfeiture or
punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted,
continued or enforced and any such penalty, forfeiture or punishment
may be imposed as if the said Law had not been repealed.

(2) Subject to the provisions contained in sub-section (1), anything
done or any action taken under the Law repealed by section 2 or section
3, shall be deemed to have been done or taken under the corresponding
provisions of the Act, extended by notification as provided in that section
to the cantonment of Secunderabad or the cantonment of Aurangabad,
as the case may be, and shall continue to be in force accordingly un-
less and until superseded by anything done or any action taken under
the Act so extended.